

(S)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 829/99

New Delhi, this the 28th day of June, 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)
Hon'ble Mr. S.P. Biswas, Member (A)

Shri Pritam
F/o Shri Dharmender Kumar
C-6/3B Janak Puri,
New Delhi.
and 59 others applicants as per
memo of parties.

...Applicants
(By Advocate: Shri C.D. Singh proxy
for Shri Parveen Suroop)

Versus

1. Union of India
through: The Secretary,
Ministry of Railway
Rail Bhawan,
New Delhi.
2. Railway Board
through
its Chairman
Rail Bhawan,
New Delhi.

(By Advocate: None)

...Respondents

ORDER (Oral)

By Mr. S.P. Biswas, Member (A)

The issue is about obtaining benefit of appointment under the "Loyal Quota" in the Railways. The background of the fact is that an All India Railway Strike call was given by Associations of different categories of Non-Gazetted Railway officials in May 1974. It had the effect of bringing the working of the Railways to a grinding halt. Following the strike, the Railway Board issued instructions that those employees who had rendered commendable services in the Railways for those days to help running the railways were to be rewarded by appointment of their Sons/Daughters/Wards

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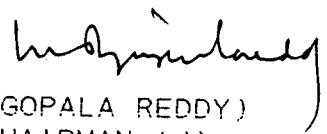
provided the administration was satisfied about the genuineness of really loyal services rendered by claimants. More than 25 years have passed, the applicants are now before us seeking appointment in Railways on the "Loyal Quota" basis. We have had the opportunity of deciding similar cases in the Principal Bench very recently and those original applications had to be dismissed on the grounds of limitation alone. Learned counsel for the applicant has not come out with any ground, much convincing ones, which could provide sufficient basis for overcoming the law of limitation.

2. The Court/Tribunal has to record in writing that the explanation offered for the delay is reasonable and satisfactory. This is the pre-condition for condonation of delays. If any authority is needed for this proposition, it is available in the case of P.K. Ram Chandran Vs. State of Kerala and Anr. JT 1997 (8) SC 189 decided by the Hon'ble Supreme Court. The present OA is badly hit by limitation.

3. The OA is dismissed at the admission stage itself on the ground as aforesaid.


(S.P. BISWAS)

MEMBER (A)
cc.


(V. RAJAGOPALA REDDY)

VICE-CHAIRMAN (J)